

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
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NEW DELHI: THE 30th JUNE, 1979.

NOTIFICATION  
INCOME TAX

No. 2902(F.No.404/132(TRO-Pune)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue and Banking No. 1723(F.No.404/83/77-ITCC) dated 14.4.1977 namely; In the said Notification for the words and letters "S/Shri B.M.Chinchkhadi, R.M.Yardi, M.G.Hartalkar, L.S.Bagaitkar and K.R.Duraphe" the words and letters "S/Shri B.M.Chinchkhadi, R.M.Yardi, M.G.Hartalkar and K.R.Duraphe" shall be substituted.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India

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Government of India Press,  
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AUTHORISED FOR ISSUE

NO. CC/ITCC/2791/754/RSP/79.

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